



IN THE COURT OF DISTRICT & SESSIONS JUDGE, RAICHUR

THE RIGHT TO INFORMATION ACT-2005, Section 4 (1) (b)
(Updated for the year ending with March-2020)

NOTIFICATION

The information pertaining to District & Sessions Court, Raichur as required under Section 4 (1) (b) of Right To Information Act – 2005 for the year ending with March-2020 has been updated and published as in the Annexure-I

Sd/-

(Bailur Shankar Rama)

Prl.District & Sessions Judge,
Raichur.

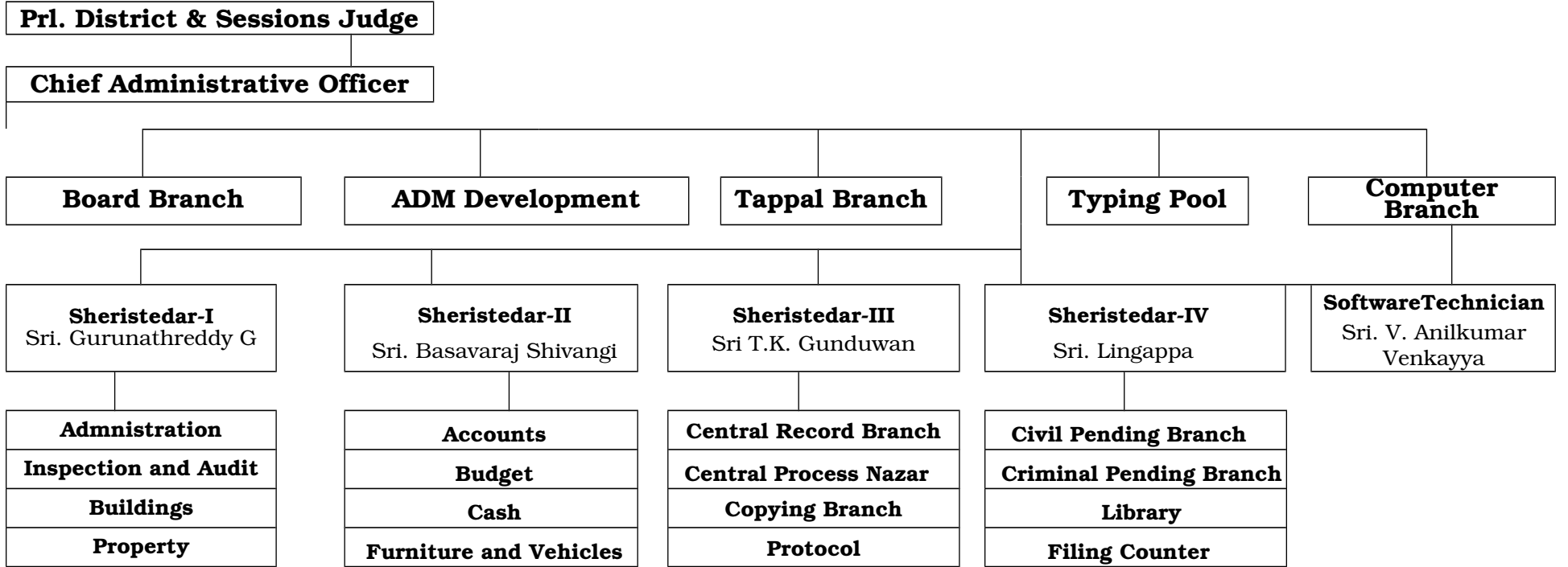
Annexure-I

District & Sessions Court, Raichur information under section 4(1)b) of RTI ACT as on 01.04.2020

Sl. No.	Sections	Whether provided
1	4(1) (b) (i)	Yes
2	4(1) (b) (ii)	Yes
3	4(1) (b) (iii)	Not Applicable
4	4(1) (b) (iv)	Yes
5	4(1) (b) (v)	Yes
6	4(1) (b) (vi)	Yes
7	4(1) (b) (vii)	Not applicable
8	4(1) (b) (viii)	Not applicable
9	4(1) (b) (ix)	Yes
10	4(1) (b) (x)	Yes
11	4(1) (b) (xi)	Yes
12	4(1) (b) (xii)	Not applicable
13	4(1) (b) (xiii)	Not applicable
14	4(1) (b) (xiv)	Yes
15	4(1) (b) (xv)	Yes
16	4(1) (b) (xvi)	Yes



District & Sessions Court, Raichur





PREAMBLE AND INFORMATION AS PER SECTION 4(1) (b) OF THE RIGHT TO INFORMATION ACT, 2005 as on 01.04.2020.

District & Sessions Court Raichur came in existence in the year 01-11-1956 the District court is functioning in the renovated Court building. The New Court building is to be constructed with three floors. The existing main building is situated at Arab Mohalla, Hyderabad road, Raichur and near to Railway Station. In the Court Complex at present Nine Court halls are working. At present three District & Sessions Courts, three Senior Civil Judge Courts including Chief Judicial Magistrate Court and three Civil Judge & JMFC Courts are functioning in this Court building and the Family Court and once Senior. Civil Judge Court is functioning in the separate building near to the District Court Complex.

There is one separate ladies Bar Association building and Bar building for Gents is in the Court Premises. New Court building constructed in the G+2 pattern and the separate space is to be provided for lady advocates in the said building. There is a Canteen facility and Typing Pool to Advocates Association, under District Court Compound is provided. The existing court building is of old age and having all the civil facility in its building.

In the Court Complex there is a facility of Post Office, Canteen Shed and prosecution Department Offices which are attached to Sessions Judge Court. There are two Office vehicles (Cars) i.e., one for District Judge & another one for Chief Judicial Magistrate.

All the Courts have been computerized and there is also facility of Video Conference, there is no separate Library for Judicial Officers.



4 (1) (b) (i) Particulars of Organization, Functions and Duties.

Organization

Name of the Public Authority Address	District & Sessions Court, Raichur, District Court Complex, Arab Mohalla, Raichur.
Head of the Office	Prl. District & Sessins Judge, Raichur
Parent Govt. Dept.	Subordinate Judiciary
Reporting to which	Hon'ble High Court of Karnataka, Bengaluru
Jurisdiction Geographical	Raichur Taluka, Except Family Court.
Objectives	Providing Justice to needy persons.
Details of Services Provided	To dispose of Civil/Criminal Cases and appeals filed by litigant public
Physical assets	Govt. Owned building
Telephone Numbers and Office Timings and Weekly holidays	08532 – 228476 10. A.M. to 6.00 P.M. on all working days with lunch Interval of 30 minutes between 2 to 3 P.M. (Batch wise) every Fourth Saturday is half day and Second Saturday and All Sundays - Holiday

Functions and Duties:

:: A ::

Sl. No.	Designation	Powers – Financial	Under which Rules/Act, G.Os.	Remarks
1	Prl. District & Sessions Judge, Raichur	All financial powers applicable to Divisional level Officers	K.F.C, M.C.E, K.C.S.R etc.	
2	C.A.O. District Court, Raichur	As Delegated by Prl. District & Sessions Judge, Raichur	K.C.S.Rs	



:: B ::

Sl. No.	Designation	Powers – Financial	Under which Rules/Act,G.Os.	Remarks
1	Prl. District & Sessions Judge, Raichur	To pass orders on ADM side of Administration Branch and all other Branches. To sanction C.L/ R.H to all officers in the cadre of Senior Civil Judges & Civil Judge & JMFCs, and Staff of District Court Raichur	K.C,S.R.s M.C.E., Hand Book of Administration, High Court Circulars etc.	
2	C.A.O. District Court, Raichur	To Scrutinize all papers to be placed before Prl. District & Sessions Judge, Raichur, to signed Decree, to supervise the work of all the Branches	K.C.S.Rs	

:: C ::

Sl. No.	Designation	Powers – Judicial	Under which Rules/Act, G.Os.	Remarks
1	Prl. District & Sessions Judge, Raichur	To Pass Judgement/ Orders in Sessions Cases, Criminal Appeals, Spl. Cases, Civil Cases, Appeals and Motor Vehicle claim Tribunal Cases.	Cr.P.C/IPC, Criminal Rules of Practice, CPC/ Civil Rules of Practice.	
2	Addl.District & Sessions Judges, Raichur	To Pass Judgement/ Orders in Sessions Cases, Criminal Appeals, Spl. Cases, Civil Cases, Appeals and Motor Vehicle claim Tribunal Cases.	Cr.P.C/IPC, Criminal Rules of Practice, CPC/ Civil Rules of Practice	
3	II Addl.District & Sessions Judges, Raichur	To Pass Judgement/ Orders in Sessions Cases, Criminal Appeals, Spl. Cases, Civil Cases, Appeals and Motor Vehicle claim Tribunal Cases.	Cr.P.C/IPC, Criminal Rules of Practice, CPC/ Civil Rules of Practice	

:: D ::

Sl. No.	Designation	Powers – ADM	Under which Rules/Act,G.Os.	Remarks
1	Prl. District & Sessions Judge, Raichur	To order for initiating D.Es against group C & D Officials to pass final order in D.Es to keep officials under suspension and to dismiss.	K.C,S.(C.C.A) Rules.	



4(1) (b) (ii) Particulars of Duties of Officers and Employees

Sl. No.	Designation	Duties	Under which Rules/Act,G.Os.
1	Prl. District & Sessions Judge, Raichur	As head of office to attend various duties on financial/administrative side. Chairman of Raichur District Legal Services Authority. To attend open court and to hear Cases.	KCSRs/KFC/MCE/Notary Rules, Legal Services, Authority Act etc/ Financial Powers
2	Chief Administrative Officer, District & Sessions Court, Raichur	Duties delegated by the Prl. District & Sessions Judge, Raichur to supervise Administrative side and to issue certified copies as per applications.	KCSRs, KFC and MCE
3	Software Technician	To look after the computerization work of Court administration. To work as per the Hon'ble High Court of Karnataka, Bengaluru and Prl. District & Sessions Judge, Raichur.	
4	Sheristedar/F DA, ADM Branch	<ol style="list-style-type: none"> 1. To act as Sheristedar in ADM branch 2. To Assist the C.A.O with regard to over all supervision of office Administration 3. Office order book towards sanction of E.L. Distribution of work and to obtain the necessary orders from C.A.O 4. To receive papers the P.O./C.A.O for immediate information and give them to Typist for Typing work. 5. To make necessary incharge proceedings/Establishment and incase of their absence on account of leave or other wise with out hampering Court/Office work. 6. To be placed in charge of the absence of other Sheristedar on account of leave or otherwise. 7. Office work if any as directed by C.A.O in the interest of smooth functioning of office. 	
		<ol style="list-style-type: none"> 1. To act as assistance the Sheristedar of ADM to Carry of day to day proceedings/ Orers. 2. To operate office order books issuance of proceedings, E.L. Accounting, Sanction of E.L.and C.L. 3. To be the custodian of Attendance Register. 4. To maintain G.Os/Circulars/Letter of instructions etc., Separately issued by Govt. and High Court. 5. To prepare an submit Monthly Periodically Statements. 6. Other office work as entrusted by C.A.O as whenever required 	



Sl. No.	Designation	Duties	Under which Rules/Act,G.Os
5	Typist ADM Branch	To act as Typist pertaining to ADM by operating with Computer as well as Typewriter	
6	S.D.A ADM Branch	1. To Act as Assist in ADM 2. To make entries in ward register up to date and hand over the papers to concerned Section	
7	S.D.A Tappal Branch	To maintain Outward Register and they shall make entry by giving to number and report as and when to maintain Stamp Account register with due attestation of C.A.O shall	
8	Sheristedar Central Record Room	1. To act as Reocrd Sheristedar and to attend the requisitions received from Hon'ble High Court and other Subordinate Courts for reference in Appeals and cases as and when called. 2. To be the Custodian of disposed of Records of Civil and Criminal Cases and other general files pertaining to all sections.	
9	Assistant Reocrd Room	1. To act as Assistant to Record Sheristedar 2. To attend indexing of Records required for reference in Appeals. 3. To attend requisitions received from Copying sections and other Subordinate Courts. 4. To attend application for return of documents	
10	Computer Section	To act as Co-Ordinator in Computer Sections and to maintain all Computers, Video Conference besides maintain Registers and files and to follow the instructions of Presiding Officers.	
11	Sheristedar, Accounts Branch	1. To act as Accounts Sheristedar 2. Overall effective supervision of Accounts Branch being Custodian of all relevant Registers and files pertaining to the Branch as per accounts Rules and be responsible for preparation bills pertaining to both officers as well as establishment of the courts of the District Court Unit and present to the Treasury for encashment well in advancement. 3. To maintain register 'G' with reference to subsidiary registers and to obtain Signature of P.O. on each working day. 4. To maintain Contingent Register in respect of receipt of Expenditure with reference to allotment order on each financial year wise by preparing D.C. Bills and to maintain Vouchers 5. Security deposits pledged by the officials concerned and register and file. 6. Telephone bills and vouchers with reference to allotment for the year. 7. To extract and submit Monthly and periodical Financial returns, Budget estimates and other particulars etc. 8. To maintain G.O. files, D.A. File, Pay Scale Books and relevant Circulars 9. To maintain stock registers 10. The other office work as entrusted by P.O./C.A.O.	



Sl. No.	Designation	Duties	Under which Rules/Act, G.Os
12	F.D.A & S.D.A, Accounts Branch	<ol style="list-style-type: none"> 1. To acts as Assistant in the Accounts Branch. 2. To assist in preparing the Pay bills/T.A. bills,/Arrears of Salary/D.C.Bills etc/ Budget estimates besides attending other office work as entrusted. 3. To maintain Register 'K' and to pass 'Q' receipts as per Court order under the supervision of Sheristedar and to hand over daily cash received on each working day to A/C Sheristedar with out fail. 4. To keep the registers and 'Q' receipts and R.Os books year wise serially, binding them selves as and when being easy to produce for reference either for Audit inspections or other wise as per A/c Rules. 5. To make the entries regarding sanction of E.L., other orders of group 'C' and 'D' officials in their Service Registers under the supervision of A/C Sheristedar and to obtain of Signature P.O./C.A.O. 	
13	Typist Accounts Branch	To act as Typist pertaining to A/c Section by operating with Computer as well as Typewriter and to attend some other office work as entrusted by the Sheristedar.	
14	Key Clerks & Pending Clerks in Pending Sections	<ol style="list-style-type: none"> 1. To submit all relevant Registers on 3rd Saturday and files with necessary endorsement in the registers with due attestation of CAO and to obtain initial of P.O. 2. To submit periodical statements with reference to pending lists and Category Cases. 3. Key clerks in pending branch are authorized to extract Statistical Information from all the courts of this Unit and to prepare consolidated statement categorically with reference to the year wise breakup of figures and submit to the Hon'ble High Court of Karnataka within 5th of every month. 4. To submit Civil and Criminal case files to concerned Court daily by maintaining movement register. 5. To prepare Decree/Awards in Civil Cases. 6. To issue summons and notices as per Court orders in Concerned files. 	
17	Judgement Writers/ Stenographers	1. Taking down Dictation of the Judgments/ Orders/ Accused Statements etc and transcribe and type the same in computer/Typewriter and taking print out of the same.	
18	Bench Typist	<ol style="list-style-type: none"> 1. To take dictation from PO on the Bench 2. To get information from bench Clerk/ Pending Branch and prepared daily cause lists. 3. To attend office correspondence/ Statements etc. 4. To attend other Court work in the absence of stenographer of the Court on leave or otherwise and vice-versa. 	
19	Group D Employees	<ol style="list-style-type: none"> 1. To act as Daffedar 2. To keep clean and tidy of office and premises by removing cob web etc., as and when 3. To attend other work as entrusted by C.A.O./Sheristedar. 	



Section 4(1) (b) (iv) format (A)

Physical and Financial Norms set for discharge of its function in the office of Prl. District & Sessions Judge, Raichur.

ORGANISATIONAL TARGETS- Monthly, Quarterly, Six Monthly & Yearly

Sl. No.	Designation	Activity	Remarks
1	Judicial Court Hall	To dispose of pending Cases 10 Sessions Cases each monthly and Presiding Officer, as per the Norms prescribed by the Hon'ble High Court.	
2	Bench Assistants	To submit monthly Quarterly and all periodical statements relating to pending cases.	
3	Pending Clerks	A. To submit pending cases to the concerned court hall as per cause lists B. To prepare decree in disposal cases reasoning shara of final order. C. To index all the disposal cases Court wise, Year wise and to consign to Record room monthly D. To prepare Monthly Statement and submit to Hon'ble High Court within 5 th of each month.	
4	Copying Branch	To prepare certified copies of documents sought by applicants. To prepare consolidated Monthly Statement and submit to Hon'ble High Court with in 5 th of each month.	
5	Accounts Branch	To Prepare Pay bills of G.Os and N.G.Os. Issue of Cheques, to prepare other bills. To receive fine amount and other deposits in Civil and Criminal Cases to supply and purchase stationery articles and forms as per requisition of stamps. Purchasing Stationery items, Log books.	
6	Admin Branch	To send prescribed statements to Hon'ble High Court, with in 5 th of Every Month. To Assist Presiding Officer and C.A.O in Administrative work.	
7	Scrutiny Branch by Key Clerks	To receive all the filing and pleadings and to do scrutiny of each case file on the day and assignment	

FORMAT (B)

Sl. No.	Subject	G.O./Circular/Office Order, Notification. Etc.	Remarks if any
1	Govt. Order file	Year wise	--
2	High Court circular file	Year wise	--
3	Office order file	Year wise	--
4	Notification issued by Prl.District & Sessions Court, Riachur	--	--

The Rules, Regulation, Instruction, Manuals and Records held or used for discharging duties by the Officers and Employees.

1. Handbook on Administration and inspection of Civil and Criminal Courts subordinate to the Karnataka High Court.
2. Accounts Rules for subordinate Civil and Criminal Courts.
3. Civil Rules of Practice-1967.
4. Criminal Rules of practice-1968.
5. Karnataka Civil Service Rules-1958.
6. Karnataka Manual of Contingent Expenditure 1958.
7. Karnataka Financial Court.
8. Karnataka Court fees and suits valuation Act-1958.
9. Karnataka Civil Services (C.C.A) Rules-1957.
10. Karnataka Civil Services (Conduct) Rules-1966.
11. Right to Information Act-2005.
12. Karnataka Civil Service (General Recruitment) Rules 1977
13. Karnataka Government servants (Medical Attendance) Rules-1963.
14. Karnataka Judicial Officers (Medical Attendance) Rules-2009
15. Karnataka Transparency in public procurement Act-1999.
16. The Government orders and Circulars issued from time to time.
17. The Orders and circulars issued from the Hon'ble High Court from to time to time.
18. The orders regarding powers delegated to the different level judicial officers by the Finance Department.

Sec.4 (1)(b)(vi)

CATALOGUE OF BOOKS AND REGISTERS MAINTAINED IN THE PRL. DISTRICT & SESSIONS COURT RAICHUR AS UNDER

I . ADMINISTRATION BRANCH

- 1) Attendance registers
- 2) Office order Books
- 3) C.L. /R.H. Register and files
- 4) Service register of establishment
- 5) Registers under R.T.I. act
- 6) Correspondence files
- 7) Circulars /Notification
- 8) Govt. Orders file communicated from Govt. of Karnataka and Hon'ble High Court of Karnataka, Bangalore
- 9) Orders and Notifications received from Hon'ble High Court of Karnataka, Bangalore



II. ACCOUNTS BRANCH

- 1) Acquaintance roll in respect of both Judicial Officer, Official Member of the Staff
- 2) Register 'K' (for receipt of fine and penalty)
- 3) Register 'G' (General Cash Book)
- 4) Register 'B' (for receipt of D.Ds and Cheques)
- 5) Register 'O' (Govt. Witness Bata)
- 6) Register 'P' (Private Witness Bata)
- 7) Register 'D' (Petty amount received in Civil Cases)
- 8) Register 'E' (Transaction in Register 'D')
- 9) Contingent Register and Voucher files
- 10) Criminal Court Deposit Registers
- 11) Civil Court Deposit Registers
- 12) Register of Cheque Book received
- 13) Re payment register
- 14) Office Order book
- 15) Budget estimates for the Year
- 16) Register of lapse Statements
- 17) Register of Forms and Registers
- 18) Stock Register of Stationery articles
- 19) Stock Register of Office Furniture
- 20) General Correspondence file

III TAPPAL SECTION

- 1) Inward and Out ward registers.
- 2) Stamp accounts registers.
- 3) Court fee/Process fee register.

IV PROPERTY BRANCH

- 1) Property Registers- received in Criminal cases
- 2) Register of Properties sold in Public Action
- 3) Files for having issued notices to concerned
- 4) Treasury Box Registers

V. COPYING BRANCH

- 1) Copying Register for having registered copy applications and delivery register
- 2) Copy ready register
- 3) Register for requisitions for records
- 4) Record received Register



VI PENDING CRIMINAL BRANCH

- 1) Register for having received F.I.Rs
- 2) Register No.III- Registering of Criminal Cases
- 3) Criminal Miscellaneous Registers- Private complaint
- 4) Court Dairy
- 5) Statement files (Monthly, Quarterly, Half Yearly and Annually
- 6) Movement Register
- 7) Stay Intimation Register
- 8) Appeal Intimation Register

VII PENDING CIVIL BRANCH

- 1) Register for having received Civil Suits
- 2) Register No.III- Registering of Civil Miscellaneous and MVC Cases
- 3) Appeal Registers
- 4) Court Dairy
- 5) Statement files (Monthly, Quarterly, Half Yearly and Annually
- 6) Movement Register
- 7) Stay Intimation Register
- 8) Appeal Intimation Register
- 9) Duty and Penalty Register
- 10) Refund of Court fee Register

VIII RECORD ROOM

- 1) Register for having received records in disposed of Cases from all the Courts of the District Court and other Subordinate Courts
- 2) Movement Register
- 3) Appeal Intimation Register
- 4) Copy Application register

IX COMPUTER SECTION

- 1) General Correspondence
- 2) Service report of Computer Accessories
- 3) Stock Register of Computer articles.



Section 4(1) (b) (ix & x) of Right to Information Act
DIRECTORY OF OFFICERS AND EMPLOYEES AND THEIR MONTHLY GROSS SALARY.

Sl. No.	Name of the Officer/Employee/ Designation Sri/Smt./Kum.	Office	Monthly Salary
1	2	3	4
1	Bailur Shankar Rama, Prl. Dist. & Sessions Judge, Raichur	08532 - 228476 Fax.No - 227220	197715/-
2	K.R. Nagaraja I.Addl. Dist. & Sessions Judge, Raichur	08532 - 231175	177704/-
3	Mustafa Hussain Syed Azeez II Addl. District & Sessions Judge Raichur	08532- 226634	189876/-
4	Kannappa Nad Chief Administrative Officer, District Court, Raichur	08532 - 228476 Fax.No - 227220	71192/-
5	Anil Kumar, Software Technician	08532 - 228476	62785/-
6	T.K. Gundwan, Sheristedar	08532 - 228476	52909/-
7	K. Lingappa, Sheristedar	08532 - 228476	67934/-
8	Basavaraj Shivangi, Sheristedar	08532 - 228476	67934/-
9	Gurunathreddy G, Sheristedar	08532 - 228476	58513/-
10	M.R.Jardi, Judgment Writer	08532 - 228476	53909/-
11	Umesh. H., Judgment Writer	08532 - 228476	56732/-
12	Sujatha, Judgment Writer	08532 - 228476	57132/-
13	Maharudrappa, S., Judgment Writer	08532 - 231175	63985/-
14	Ramakrishna G, FDA	08532 - 228476	41103/-
15	Siddareddy Basavaraj, FDA	08532 - 228476	38256/-
16	Suresh kumar, FDA	08532 - 228476	39076/-
17	Sushila, FDA	08532 - 228476	38181/-
18	Kupperao, FDA	08532 - 228476	39326/-
19	Raghu, FDA	08532 - 228476	39076/-
20	Adivesh Hanmantappa Heera, FDA	08532 - 228476	40089/-
21	Somashekhar, SDA	08532 - 228476	34823/-
22	Channappanayak, SDA	08532 - 228476	29130/-
23	K.N Shobha, SDA	08532 - 228476	28880/-
24	Mahantesh, SDA	08532 - 228476	27568/-
25	Rajashekar, SDA	08532 - 228476	27568/-
26	Somesh, SDA	08532 - 228476	26316/-
27	Radhika, SDA	08532 - 228476	26912/-
28	Shwetha Sharanappa, SDA	08532 - 228476	27568/-
29	Shaila, SDA	08532 - 228476	29536/-
30	Suvarna G, SDA	08532 - 228476	26316/-
31	Mohammed Ibrahim, Typist	08532 - 228476	31261/-
32	Sharanayya, Typist	08532 - 228476	29836/-
33	Laxmibai, Typist	08532 - 228476	28524/-
34	Amareshappa, Typist	08532 - 228476	27868/-
35	Gouramma, Typist	08532 - 228476	27868/-
36	Niteen, Typist	08532 - 228476	27868/-
37	Megha, Typist	08532 - 228476	26020/-
38	Shailaja, Typist	08532 - 228476	26020/-
39	Shyamaladevi, Typist Copyist	08532 - 228476	31267/-



Sl. No.	Name of the Officer/Employee/ Designation Sri/Smt./Kum.	Office	Monthly Salary
1	2	3	4
40	Rohit, Typist Copyist	08532 - 228476	30551/-
41	Parameshwara B, Typist Copyist	08532 - 228476	27868/-
42	Kesha Chandini P.R, Typist Copyist	08532 - 228476	27868/-
43	Maheboob, Driver	08532 - 228476	46171/-
44	Narasimhalu, Driver	08532 - 228476	-
45	Anjanayya H, Bailiff	08532 - 228476	47029/-
46	Mallikarjuna, Bailiff	08532 - 228476	36098/-
47	Shankarappa, Bailiff	08532 - 228476	35223/-
48	Md. Jani, Bailiff	08532 - 228476	35333/-
49	Basayya H.L, Bailiff	08532 - 228476	27016/-
50	Shekharayya, Bailiff	08532 - 228476	42616/-
51	Veerabhadrapa, Process Server	08532 - 228476	35998/-
52	Sumangala, Process Server	08532 - 228476	28724/-
53	Vijaykumar, Process Server	08532 - 228476	28724/-
54	Jambanna B, Process Server	08532 - 228476	30036/-
55	Bavasab, Process Server	08532 - 228476	30036/-
56	Syed Noor Ul Hasan, Process Server	08532 - 228476	33673/-
57	Prasadkumar, Process Server	08532 - 228476	26220/-
58	Aejaz Ahmed, Process Server	08532 - 228476	26220/-
59	K. Srikanth, Process Server	08532 - 228476	25623/-
60	Vijjamma, Process Server	08532 - 228476	25623/-
61	Janardhan, Process Server	08532 - 228476	28756/-
62	Maheshwari, Process Server	08532 - 228476	24490/-
63	Veeresh, Process Server	08532 - 228476	24490/-
64	Fakeeresh, Process Server	08532 - 228476	24490/-
65	D. Shantipriya, Process Server	08532 - 228476	21827/-
66	Kariyappa, Attender	08532 - 228476	-
67	D. Srinivas, Attender	08532 - 228476	29580/-
68	Prabhu I., Attennder	08532 - 228476	25227/-
69	Santhosh Kambar, Peon	08532 - 228476	22304/-
70	Shantha bai, Peon	08532 - 228476	22304/-
71	Nagabhushan, Peon	08532 - 228476	22304/-
72	Shantkumar, Peon	08532 - 228476	21350/-
73	K. Anilkumar, Peon	08532 - 228476	21350/-
74	Narayan H G, Peon	08532 - 228476	-
75	Abdul Rahiman, Peon	08532 - 228476	20873/-
DEPUTATION OFFICIALS			
1	U.C. Thalikota, Judgment Writer	08532 - 228476	-
2	Padmavathi, FDA	08532 - 228476	-
3	Basvaraj G., Attender	08532 - 228476	-



Section 4(1) (b) (xi)

CONSOLIDATED STATEMENT SHOWING THE BUDGET ALLOTTED AND EXPENDITURE INCURRED UNDER THE VARIOUS OBJECT HEADS OF HEAD OF ACCOUNTS IN THE UNIT OF PRINCIPAL DISTRICT AND SESSIONS JUDGE, RAICHUR DURING THE FINANCIAL YEAR 2019-20

Sl.No.	Head of Account	Fund Received by DDO	Actual Expenditure by DDO	Amount Surrender to Govt.
1	2014-00-105-0-01-015	11900/-	4050/-	7846/-
2	2014-00-105-0-01-021	2645193/-	2375495/-	269698/-
3	2014-00-105-0-01-034	1300050/-	1300050/-	-
4	2014-00-105-0-01-041	930570/-	678303/-	252267/-
5	2014-00-105-0-01-051	3160900/-	2812590/-	348310/-
6	2014-00-105-0-01-052	413900/-	235867/-	178033/-
7	2014-00-105-0-01-053	584000/-	584000/-	-
8	2014-00-105-0-01-071	2728125/-	2383382/-	344743/-
9	2014-00-105-0-01-180	1563555/-	977605/-	585950/-
10	2014-00-105-0-01-195	1340381/-	1119304/-	221077/-
11	2014-00-102-0-06-117	358000/-	358000/-	-

Section 4(1) (b) (xiv)

DETAILS OF INFORMATION AVAILABLE IN ELECTRONIC FORM IN THE OFFICE OF DISTRICT & SESSIONS COURT, RAICHUR.

The information relating to the office of District & Sessions Court, Raichur and the case details may be obtained by the public from the official website www.ecourts.gov.in/Raichur.

Section 4 (1)(b) (xv)

Particulars of facilities available for citizen for obtaining Information in the office of Prl. District & Sessions Judge, Raichur

Sl. No	Type of facility	Timings	Procedure	Location	Person Incharge
1	Inspection of Records	3 p.m. To 5 p.m.	After filing application & obtaining permission of Presiding Officer	Concerned Branch	Concerned Section Clerk
2	Judicial Service Center/Enquiry Window	During office hours	Enquiry Counter is established. The Advocates and litigants may file their petitions, Copy applications and pay the Court fee and process fee in the enquiry Counter.		
3	Notice Board	During office hours	All notifications issued by the Courts	Presiding Officer Court Hall	Bench Clerk
4	Library	The Office Library is meant for use of the Presiding Officers of the Court			



Section 4 (1)(b) (xvi)

Details of Public Information Officer/APIOs/Appellate authority in the jurisdiction of (public authority) Prl. District & Sessions Judge, Raichur

:: A ::

Sl. No.	Name of the PIO	Designation	Jurisdiction as PIO under RTI	Address/ Phone no.	E-mail id for purpose of RTI	Appellate Authority
1	Sri Kannappa Nad	Chief Administrative Officer, District & Session Court, Raichur.	Raichur Taluka	Ph; No. 08532 - 228476 Fax.No - 227220	-Nil-	Prl. District & Session Judge, Raichur

:: B ::

APIOs

Sl. No.	Name of the APIO	Designation	Jurisdiction as PIO under RTI	Address/ Phone no.	E-mail id for purpose of RTI	Appellate Authority
-Nil-						

:: C ::

APPELLATE AUTHORITY

Sl. No.	Name of the PIO	Designation	Jurisdiction as PIO under RTI	PIO reporting	E-mail id for purpose of RTI
1	Sri. Bailur Shankar Rama,	Prl. District & Sessions Judge,	District & Sessions Court, Raichur Unit.	Sri Kannappa Nad	- -

Sd/-

**(Bailur Shankar Rama)
Prl. District & Sessions Judge,
Raichur.**